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CAT/1/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 407 1996

Sankarsan Naik Applicant(s)

Versus

Union of India & others Respondent(s)

Sr. No.	Date	Order with Signature	
1	5-6-96	<p>REGISTER</p> <p><i>S</i> Registrar</p> <p>Heard Shri "P.K.Padhi, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents.</p> <p>The applicant has been working as A.S.P.O., Jagatsinghpur Sub-Division since 25.2.1992 and he has been transferred to Cuttack South Division as A.S.P.O. The order under challenge is Annexure-1. The applicant gave option for four places. His grievance is that when he was working at Cuttack, there was an attack on his family members by some anti-social elements allegedly involving risk to his life. He says that he has again been transferred to Cuttack South Division where he was earlier assaulted. While there is no evidence of the applicant having filed any police complaint or FIR or there is no evidence that this matter has been</p>	<p>I. f.o. of Rs.50/- filed.</p> <p>this application may be registered</p> <p><i>P.K. Padhi</i> S.O. 407</p> <p><i>Registrar</i> <i>S</i></p> <p>for admission & stay.</p> <p>10/6/96 <i>10/6/96</i> <i>Bench</i></p>

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Serial
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Order

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Order

Order with Signature

brought on record, he states that he has represented to the Chief Post Master General on 30.5.1996 and in the said representation he has narrated the above background. This representation is Annexure-2. While the relief sought cannot be considered at this stage, I direct that the applicant's representation dated 30.5.1996 (Annexure-2) filed before the Chief Post Master General (Respondent No.1) shall be considered and disposed of within four weeks from the date of receipt of a copy of this order. Till such time, the order assailed at Annexure-1, so far as the applicant is concerned, is stayed.

The Original Application is disposed of.

Hansimhaswan 5/6/96
MEMBER (ADMINISTRATIVE)

Free copy of
order dt. 5.6.96
may be given to
the counsel for
both sides.

h.p.
6/6/96
C. O.

my
6/6/96

Received copy of
order dt 5-6-96.

Received copy of order dt 5-6-96 P. K. Poddar
will be copy to my office on behalf of
or on A. M. Mohanty since 6-6-96
or on A. M. Mohanty since 6-6-96